

(b) if so, the State-wise details thereof; and

(c) the steps being taken by Government to recover funds from the organisations who have misappropriated crores of rupees?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA): (a) and (b) The Council for Advancement of People's Action & Rural Technology (CAPART) have blacklisted only 273 Voluntary Organisations. The State-wise details are given in the Annexure [See Appendix 197 Annexure No. 13].

(c) The respective District Authorities have been addressed by the CAPART for recovering the balance funds from the concerned voluntary organisations and to take appropriate legal action against them. Besides, letters have also been written to Superintendents of Police in their respective areas for filing. F.I.Rs. against the Voluntary Organisations concerned and to the Registers for cancellation of their registration as Voluntary Organisations.

Funds to Madhya Pradesh and Rajasthan under PMGSY

†1627. SHRIMATI MAYA SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the funds allocated to the States of Madhya Pradesh and Rajasthan so far under the 'Pradhan Mantri Gram Sadak Yojana';

(b) whether any time-limit was fixed to spend the allocated funds;

(c) if so, whether the said States have spent this amount as per fixed time schedule annually; if so, the details thereof; and

(d) the number of villages connected with the said road so far?-

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA): (a) A sum of Rs. 465.64 crore and 290.09 crore have so far been released to Madhya Pradesh and Rajasthan, respectively under the Pradhan Mantri Gram Sadak Yojana (PMGSY).

(b) The road works under the PMGSY are expected to be completed within a period of 9—12 months.

†Original notice of the question was received in Hindi.

(c) and (d) The State Governments of Madhya Pradesh and Rajasthan. have reported an expenditure of Rs. 186.92 crore and Rs. 220.75 crore respectively upto October, 2002 providing road connectivity to 144 and 485 Habitations respectively. Balance road works are expected to be completed, by and large, during the current year.

Schemes for pure drinking water

†1628. SHRI DILIP SINGH JUDEV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the schemes sanctioned for providing pure drinking water in rural areas of the country and date of their sanction;

(b) the year-wise amount released in this regard to State Governments by Central Government during the last five years;

(c) the amount spent by State Governments on their own during the said period;

(d) the criteria fixed for providing one source of pure drinking water; and

(e) the details of total villages in Chhattisgarh and number of total hand pumps available in those villages at present?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL): (a) to (e) Drinking water supply being a State subject, schemes for providing drinking water facilities are implemented by the State Governments from their own resources. The Government of India supplements the efforts of the States by providing financial assistance under the Accelerated Rural Water Supply Programme (ARWSP). The powers to plan, sanction and implement Rural Water Supply schemes under the above programmes rests with the State Governments. Details of individual water supply scheme in the States are not maintained by the Central Government. However, as per information furnished by the Government of Chhattisgarh, there are 25,301 handpumps in the State under rural water supply programme.

Annexure showing release and expenditure under Accelerated Rural Water Supply Programme including activities taken under DPP for the

†Original notice of the question was received in Hindi.